

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 87192 of 2017

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-155-2017-18 dated 07.06.2017 passed by Commissioner of Central Excise & Service Tax (Appeals-II), Kolhapur)

**M/s. Kiran Global Chems
Limited**

Plot No. 115-118, Sector G,
Parvati Industrial Estate,
Yadrav, Tal Shirol, Kolhapur

.....Appellant

VERSUS

**Commissioner of Central
Excise, Kolhapur**

Vasant Plaza, 4th & 5th Floor,
C.S. No. 1079/2 KH, Rajaram Road,
Bagal Chowk, Kolhapur-416001

.....Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87256 / 2021

Date of Hearing: 30.11.2021

Date of Decision: 30.11.2021

PER : AJAY SHARMA

None for the appellant. Mr. Sanjay Hasija, learned Authorized Representative appearing for Revenue submits that the appellant has settled the matter under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS-4 has also been issued to the appellant to acknowledge the settlement. In support of his submissions learned Authorized Representative has produced the copy of the said SVLDRS

Form-4 and the same is taken on record. Accordingly, the appeal filed by the appellant is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

(Ajay Sharma)
Member (Judicial)

HK